

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 3981/2019

(Arising out of impugned final judgment and order dated 31-10-2018 in WC No. 25349/2018 passed by the High Court of Judicature at Allahabad)

F. C. I. MAZDOOR UNION, U.P.

Petitioner(s)

VERSUS

GENERAL MANAGER FOOD CORPORATION OF INDIA & ORS. Respondent(s)

(IA No.22062/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.22065/2019-EXEMPTION FROM FILING O.T.)

Date : 11-02-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s) Mr. Rakesh Dwivedi, Sr. Adv.
Mr. Vikram Patralekh, Adv.
Mr. Braj Kishore Mishra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Application for exemption from filing official translation is allowed.

Issue notice returnable on 25th February, 2019.

Dasti service, in addition, is permitted.

(ANITA MALHOTRA)
COURT MASTER

(CHANDER BALA)
COURT MASTER